Quaterly Return Form

Public Authority: Department of Legal Affairs

Quarter: Ist Quarter (April-June)2021-2022

* Block I (Details about the requests and appeals)

			Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied			
Requests	22	192	301	167	5				
First Appeals	20	N/A	40	N/A	35	5			
		Total no. Of C	APIOs designated 0	Total no. Of C	Total no. Of AAs designated				

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1570	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section	l.
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	5

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	legalaffairs.gov.in/rti/proactive- disclosure

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-04-06
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	It is under process
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority : Department of Legal Affairs Quarter : 2nd Quarter (July-Sept)2017-2018

* Block I (Details about the requests and appeals)

			Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied			
Requests	82	168	522	242	1	387			
First Appeals	0	N/A	0	N/A	0	0			
	Total no. Of CA		APIOs designated 0	Total no. Of C	Total no. Of CPIOs designated 0				

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1180	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

secu	on 8(i)		7									Section	
3	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	0

Yes	http/:lawmin.nic.in
A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-08-02
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority: Department of Legal Affairs

Quarter: 3rd Quarter (Oct-Dec)2017-2018

* Block I (Details about the requests and appeals)

				Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	142	96	592	249	1	406
First Appeals	0	N/A	0	N/A	0	0
	하지 못하는 모으는 그리는 이번 보다를 받았다면 하다는 사람들은 살아가는 마시를		APIOs designated 0	Total no. Of C	PIOs designated 0	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
4690	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	section 8(i)									Section			
a	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	0

Yes	disclosure is posted (max 150 chars) http://:lawmin.nic.in
A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage, where the

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-08-06
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2018-08-06

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Quaterly Return Form

Public Authority : Department of Legal Affairs

Quarter: 4th Quarter (Jan-Mar)2017-2018

* Block I (Details about the requests and appeals)

			Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied			
Requests	174	102	785	322	2				
First Appeals	0	N/A	0	N/A 0		0			
		Total no. Of C	APIOs designated 0	Total no. Of C	PIOs designated	Total no. Of AAs designated			

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
4190	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)									Section				
a	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	2	0	0	0	0

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http//:lawmin.nic.in

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-08-06
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	